

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-02-2024 AT 10:30 AM**

**CP(IB) No. 05/95/HDB/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Central Bank of India

...Petitioner

**VS**

Mr. Tikkavarapu Vinayak Ravi Reddy &  
Deccan Chronicle Holdings Ltd

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Srikanth Rathi, for the counsel on record for Financial Creditor present through Video Conference. Learned Senior Counsel Mr P. Vikram, for Personal Guarantor present physically.

At request of learned senior counsel for Personal Guarantor as a last chance, matter adjourned to 12.03.2024. Steps regarding filing of the documents shall be taken well before the next hearing date.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**